

**Central Administrative Tribunal
Principal Bench**

OA-3789/2017

New Delhi, this the 31st day of October, 2017.

Hon'ble Mr. Uday Kumar Varma, Member (A)

Manoj Kumar Sinha, Aged-34 years,
S/o Late Sh. Ram Chander Lal,
Working as Chief Controller,
DRM Office, N. Railway, Muradabad,
R/o Gali No. 1, Shankar Nagar,
Linepar, Muradabad (UP). ... Applicant

(through Sh. Yogesh Sharma)

Versus

1. Union of India through
the General Manager,
Northern Railway,
Baroda House, New Delhi.
2. The Secretary,
Ministry of Railway,
Railway Board, Rail Bhawan,
Raisina Road, New Delhi. ... Respondents

ORDER (ORAL)

Heard.

2. It is contended, *inter alia*, that the applicant who is a Chief Controller has moved representation dated 02.08.2016 to the Chairman of Railway Board seeking implementation of instructions contained in Railway Board's letter no. E(LL)85/HER/1-15 dated 24.05.1985 which defines the working hours. It is the contention of

the applicant that he is entitled to work for only five days a week and that the ground apparently taken by the respondents that the Chief Controller Office is not an administrative office, is without any legal basis.

3. Learned counsel for the applicant states that he will be satisfied if a time bound direction is given to respondent no. 2, Secretary, Ministry of Railway, to take a decision on his representation.

4. Given the nature of prayer, there is no need to issue notice to the respondents at this stage. The OA is disposed of at the admission stage itself by giving a direction to respondent no. 2 to consider and decide the representation of the applicant dated 02.08.2016 by passing a reasoned and speaking order in the light of rules, regulations and law in this regard within a period of ten weeks of receipt of certified copy of this order. Needless to add that such direction does not construe, in any way, my opinion on the merits of the case.

**(Uday Kumar Varma)
Member (A)**

/ns/